

(PHYSICAL HEARING)

CC No. 358/2019

CBI Vs. Shambhu Prasad Singh & Ors.

RC No. AC-I/2014/A0008/CBI/AC-I/New Delhi

**u/S. 120B r/w 420/471 r/w 467 IPC & u/S. 13(2) r/w 13(1)(d) of
PC Act, 1989**

23.09.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with HIO Sh. Ravish Jha and Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Syed Arham Masud along with Sh. Vikhyat Oberoi, Ld. Counsel(s) for (A-1) and (A-4).

Sh. Pranay Kishore Mishra along with Sh. Ravi Ranjan, Ld. Counsel(s) for (A-2) and (A-5).

Sh. Sunil Saha, Ld. Counsel for (A-7)

Ms. Sureya, proxy counsel for main counsel Sh. Virag Gupta for (A-8).

Accused Vinod Gupta (A-7) and Manish Rai Mathur (A-8) are present on bail.

Accused Shambhu Prasad Singh (A-1), Shyam Sunder Bhattar (A-2) and Rudra Narayan Shukla (A-6) are absent.

The matter was proceeding at the stage of arguments on the point of charge(s).

It is stated by the Reader of this Court that separate exemption application(s) have been received on Court E-mail on behalf of accused persons Shambhu Prasad Singh (A-1), who is



also representing M/s. Dynamic Shells India Pvt. Ltd. (A-4) and also on behalf of accused Shyam Sunder Bhattar (A-2), who is also representing M/s. Rockside Impex Pvt. Ltd. (A-5) and for M/s. Sai Baba Builders and Consultants Pvt. Ltd. (A-3) and in physical form for accused Rudra Narayan Shukla (A-6). Heard. In view of reasons stated and in the interest of justice, they are allowed to be exempted from personal appearance for today only.

Ld. Counsel(s) for (A-1) and (A-4) addressed further arguments on the point of charge(s) and concluded.

Ld. Counsel for (A-6) had already addressed arguments on the point of charge(s).

Ld. PP for CBI has also addressed arguments on the point of charge(s) in rebuttal qua A-1 and A-4.

Ld. Counsel(s) for (A-2) & (A-5) submit that they are not ready with the brief today. Therefore, some other date be given to them for addressing arguments on the point of charge(s) through physical hearing. Request is allowed in the interest of justice.

Put up for arguments on the point of charge(s) on behalf of accused persons (A-2) and (A-5) on **30.09.2020 at 11:00 AM**, through physical hearing.

The accused persons along with their counsel(s) shall appear in Court No. 602, Rouse Avenue District Court, New Delhi on the above said date and time.

Reader is directed to ensure that all necessary steps have been taken for smooth functioning of the court work on the NDOH.

HIO be summoned for the next date of hearing.



The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/23.09.2020

(PHYSICAL HEARING)

**CBI Vs. Manoj Prasad & Ors.
RC No. 13(A)/2018/CBI/AC-III/ND**

23.09.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with HIO Inspector Sanjay Jha and Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Ajit K. Singh, Ld. Counsel for A-1 & A-2.

Ms. Seema Seth, Ld. Counsel for A-3.

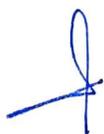
Accused Manoj Prasad (A-1), Someshwar Srivastav @ Somesh Prasad (A-2) and Sunil Mittal (A-3) are present.

Today the matter was kept for furnishing of bail bond(s) by the accused persons Someshwar Srivastav @ Somesh Prasad (A-2) and Sunil Mittal (A-3).

Bail bond(s) furnished on behalf of Someshwar Srivastav @ Somesh Prasad (A-2) and Sunil Mittal (A-3) in terms of the order dated 22.09.2020. Same are accepted.

The passport(s) have been deposited by the accused Someshwar Srivastav @ Somesh Prasad (A-2) and Sunil Mittal (A-3) in terms of the order dated 22.09.2020. Same be kept in safe custody by the Ahlmad.

It is requested by Ld. Defence Counsel(s) that though they have received the chargesheet in soft copy, however, hard copy of the same be also supplied to them. In these circumstances, let hard copy of the chargesheet be also supplied



by the IO to the accused persons on the NDOH.

Ld. PP for CBI submits that one CD File, Volume 1 submitted in the Court vide order dated 19.02.2020 be returned. The relevant part of said order is reproduced as under :

“One CD File, Volume -1, stated to be from the period 15.10.2018 to 23.10.2018, submitted in the Court in a closed envelope by the IO. Same be kept in a separate trunk under lock and key.”

In view of the request made, in the interest of justice, the said CD be returned by the Ahlmad to the HIO Sanjay Jha against proper receipt.

Put up for scrutiny of documents and arguments on the point of charge(s) on 30.09.2020.

IO / HIO be summoned for the NDOH.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/23.09.2020